

ITEM NO.11

COURT NO.12

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 10569-10571/2022

(Arising out of impugned final judgment and order dated 18-08-2022 in CRA No. 4875/2014 18-08-2022 in CRA No. 4713/2014 18-08-2022 in CRA No. 1844/2015 passed by the High Court Of Judicature At Allahabad)

ISHRAR AHMAD ALIAS MINTU

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No.168618/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.168619/2022-EXEMPTION FROM FILING O.T.)

Date : 22-11-2022 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE KRISHNA MURARI
HON'BLE MR. JUSTICE S. RAVINDRA BHAT

For Petitioner(s) Mr. Manoj K. Mishra, AOR
Mr. Umesh Dubey, Adv.
Mr. Lav Mishra, Adv.
Mr. Sudhir S. Rawat, Adv.
Ms. Kiran Pandey, Adv.
Mr. Bheem Pratap Singh, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the petitioner prays for and is allowed two weeks' time to file additional affidavit annexing therewith along with post-mortem report. List on 7th December, 2022.

(SONIA BHASIN)
COURT MASTER (SH)

(MATHEW ABRAHAM)
COURT MASTER (NSH)